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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

OA No. 736 of 2012

R.Kumar Applicant
-Vs-
Union of India & Ors. Respondents

.....
1. Order dated 4th October, 2012

CORAM
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

.....
Heard Mr.N.R.Routray, Learned Counsel for the
Applicant and Mr. T.Rath, Learned Standing Counsel for the
Railway-Respondents and perused the records.

2. It appears that the representation of the applicant dated 30.11.2011 against the order of rejection at Annexure-A/3 to Respondent No.3 is still pending consideration. In view of the above, without going to the merit of the matter this OA is disposed of, at this admission stage, with direction to the Respondent No.3 to consider and dispose of the representation dated 30.11.2011 of the applicant if it is still pending before him and communicate the result thereof to the applicant in a well reasoned order, within a period of four weeks from the date of receipt of copy of this order.

3. Send copy of this order along with OA to the Respondent No.3 at the cost of the applicant; for which learned counsel for the applicant undertakes to deposit the postal requisite by 8.10.2012.

AK/
A.K.


(A.K.Patnaik)
Member(Judl.)